

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 16143/2024

(Arising out of impugned final judgment and order dated 16-05-2024 in WRIT-C No. 7368/2006 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

NTPC LTD.

Petitioner(s)

VERSUS

U.P. POWER CORPORATION LIMITED & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 30-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Adarsh Tripathi, AOR
Mr. Ajitesh Garg, Adv.
Mr. Vikram Singh Baid, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Issue notice on the prayer for interim relief, returnable on
21st October, 2024.

In the meanwhile, there shall be stay of the operation of
paragraph 11 of the impugned judgment.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)